IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

24. IA 1876(MB)2024
IN C.P. (IB)/809(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.07.2024**

NAME OF THE PARTIES: Janakalyan Sahakari Bank Ltd. Through
Rp Mvk Ipe Llp
Vs
Laxminivas Vishnudas Agrawal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Ms. Vedanshi Shah, Ld. Counsel for the Resolution Professional present.
2. As per the direction given by this Bench on 18.06.2024 the Financial Creditor has issued a substituted service on the Personal Guarantor and filed proof of service. Today, there is no representation from the side of personal guarantor. The Personal Guarantor made set ***ex-parte*** today.
3. List this matter for hearing on **18.09.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR